

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 85 of 2011 &
I.A. Nos. 152,153 of 2011

Dated: 9th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s Wardha Power Company Limited ... Appellant(s)

Versus

Maharashtra State Transmission Company Limited & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Sanjay Sen & Ms. Shikha Ohri

Counsel for the Respondent(s): Mr. M.Y. Deshmukh & Mr. Shrikant R. Deshmukh
For R.1 & 2
Mr. A.V. Deo (Rep.)

ORDER

Mr. Deshmukh, the learned counsel appearing for Respondent Nos. 1 and 2 submits that he is filing the reply today in the Registry. He is permitted to do so.

The learned counsel for the Appellant seeks some time to file the Rejoinder. He is permitted to file the same on or before 17.08.2011 after serving copy on the other side.

Post the matter for hearing on **18.08.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS